

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.2112
TO BE ANSWERED ON THE 6TH MAY, 2016

PERMANENT COMMISSIONING OF WOMEN

2112. SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government has granted permanent commissioning of women in the defence forces in certain streams;
- (b) if so, the details thereof and the names of the streams in which women are inducted in the Indian Army as permanent commissioned officers at present, Force-wise; and
- (c) the steps taken / being taken by the Government to increase the overall strength of women officers in the Army, Navy and Air Force?

A N S W E R

MINISTER OF DEFENCE

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(SHRI MANOHAR PARRIKAR)

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(a) to (c): A statement is attached.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK
SABHA UNSTARRED QUESTION NO. 2112 FOR ANSWER ON 6.5.2016**

(a) & (b): Women are inducted as Short Service Commission Officers (SSCOs) in the Armed Forces. Women SSCOs are eligible for grant of Permanent Commission in specific branches in the three Services viz. Judge Advocate General and Army Education Corps of Army, all branches of Air Force except flying branch, and education branch, Law cadre and Naval Constructor cadre of Navy.

(c) The Government has been taking steps to make Short Service Commission more attractive which in turn is also expected to encourage the intake of women officers in the Armed Forces.
